

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 5846/Del/2019
Assessment Year : 2014-15**

**ZEENAT NADEEM,
LAKRI FAZALPUR,
DELHI ROAD,
MORADABAD
UTTAR PRADESH - 244001
(PAN: AEXP4130K)**

**Vs. ITO-2(2),
MORADABAD**

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **17.02.2021**
Date of pronouncement : **17.02.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the Order of Learned CIT(A), Moradabad.

2. None appeared on behalf of the assessee. However, the assessee vide her letter dated 4.2.2021, has intimated the Tribunal that she has opted to settle the dispute relating to the tax arrears for the assessment

years under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 17th February, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar